

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:5955  
ANSWERED ON:02.05.2013  
DISTRIBUTION OF POWER  
Bhagat Shri Sudarshan

**Will the Minister of POWER be pleased to state:**

- (a) whether the power distribution system is not proper in most States of the country;
- (b) if so, the details thereof along with the laws prevailing in these States regarding the same;
- (c) the manner in which the life of common man has been affected due to the lack of proper power distribution system in the States; and
- (d) the corrective measures being taken by the Union Government in this regard?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER ( SHRI JYOTIRADITYA M. SCINDIA )

(a) to (c) : Power is being distributed in the states by State Discoms, Power Departments and private utilities. As per Section 42 of the Electricity Act, 2003 `it shall be the duty of a distribution licensee to develop and maintain an efficient, coordinated and economical distribution system in his area of supply and to supply electricity in accordance with the provisions contained in this Act`.

Poor power supply is mainly due to failure of distribution transformers, load imbalance, poor financial conditions of DISCOMs, energy shortages at national level and at the level of discoms etc. Peak Power shortage at national level from April, 2012 to March, 2013 is 9%.

State Electricity Regulatory Commission has also notified the Performance Standard to be followed by DISCOMs which also includes the reliability of power supply as one of the performance standard.

(d) : Union Government has taken steps to strengthen the generation, transmission and distribution system in the country. All India generating capacity of Power utilities as on 31.03.2013 is 223343.60 MW and capacity addition target for 12th Plan is 88537 MW. To strengthen the power distribution system the steps taken by the Union Government is given at Annex.